## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

CP (CAA) No. 73/NCLT/AHM/2017 With CA(CAA) No. 76/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017

Name of the Company:

Suncity Infrastructure Pvt Ltd.

Suncity Haryana SEZ Developers Pvt. Ltd.

Suncity Buildcon Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** Applicant Petitioner co. CS RANJEET PANGET

## **ORDER**

Learned PCS Mr. Ranjeet Pandey present for Petitioners.

Heard arguments of Learned PCS for petitioner.

This Tribunal by its order dated 13.06.2017 made in CA(CAA) no. 76/2017 dispensed with the meetings of shareholders, secured and unsecured creditors of the Transferor company 1 and 2 and Transferee company.

It appears that no direction was given to the company to serve notice on statutory authorities. It appears that Companies also not issued notice to statutory authorities.

Hence, it is necessary to direct the Companies to issue notice to statutory authorities to following authorities: -

- Regional Director, (a)
- Registrar of Companies, (b)
- Official Liquidator (in case of Transferor Companies), (c)
- Income Tax Authorities (d)

stating that representations, if any, to be made by them shall be made within a period of 30 days from the date of receipt of this notice, failing which it would be presumed that they have no objection to make on proposed scheme. The said notice shall be sent by Registered post or by speed post or by courier or by hand delivery at the office of the Authority as required by sub rule (2) of Rule (8) of the Companies (CAA) Rules. The aforesaid authorities who desire to make any representation under sub-section (5) of section 230, shall sent the same to the Tribunal within a period of 30 days from the date of receipt of such notice, failing which it will be deemed that they have no representation to make on proposed scheme of arrangement.

List the matter on 04.09.2017 for representation from the statutory authorities and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 24th day of July, 2017.